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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5794/2021**

ABHIJIT MISHRA

..... Petitioner

Through Petitioner in person.

versus

HIGH COURT OF DELHI & ANR.

..... Respondents

Through Mr. Anurag Ahluwalia, CGSC with
Mr. Abhigyan Siddhant & Mr.
Nitnem Singh Ghuman, Advs. for
UOI

Mr. Santosh Kumar Tripathi, SC,
GNCTD with Mr. Aditya P Khanna &
Mr. Shashank Tiwari, Advs. for
GNCTD.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **03.06.2021**

CM APPL. 18166/2021

1. Exemption allowed, subject to all just exceptions.
2. Court fee be filed within two weeks of the Court resuming physical hearing.
3. The application stands disposed of.

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4. The present petition has been preferred by a litigant whose suit is pending before learned Additional District Judge, Karkardooma Court, Delhi, making certain suggestions to improve the present virtual filing

system of the Delhi District Courts. The petitioner has urged that the system needs to be upgraded so as to bring it at par with the system being followed by this Court. To that end, the petitioner has made the following prayers :-

“a. Kindly be pleased to issue Writ of Mandamus upon the Respondent No. 1 to make rules / regulations for the Courts / tribunals which are subordinate to the Honourable High Court of Delhi under aegis of Article 227 of the Constitution of India, Code of Civil Procedure 1908 and / or Code of Criminal Procedure 1973:

I. The Diary Number is generated / provided for any kind of filings such as Submission of Pleadings / Application before the Honourable District Courts

II. The Interlocutory Applications (Civil / Criminal Application) should be numbered before the Honourable District Courts

III. Be pleased to create provision for the online submissions of the pleadings / applications before the Honourable District Courts.

IV. Be pleased create provisions for the online request for the certified copy of the orders / judgments / case files before the Honourable District Courts.

V. Be pleased to create provision for checking the online information status of any filing of the pleadings / applications before the Honourable District Courts.

b. Kindly be pleased to issue Writ of Mandamus upon the Respondent No. 2 to provide sufficient infrastructure for online mechanism for the District Courts in the National Capital Territory of Delhi.

c. Interim Prayer: Kindly be pleased to direct the District Courts stop the Wooden Drop Box system for the submission of pleadings / application and to provide acknowledgement for any submissions through Reader / Alhmad of the Honourable District Courts in the inter alia.

d. Be pleased to direct the authorities to generate a specific Interlocutory Application Number to the applications filed in the Civil Suit No. 7 of 2021 vide title Abhijit Mishra v/s Wipro

Limited (Shahdara District, Karkardooma Court).

e. Any other order or directions as the Hon'ble Court may deem fit and proper in the facts and circumstances of the case be also passed in favor of the Petitioner.

f. The cost of the present urgent Petition be also allowed in favor of the Petitioner and against the Respondents.”

5. Issue notice. Mr. Anurag Ahluwalia and Mr. Aditya P Khanna accept notice on behalf of respondent no.1 and 2 respectively.
6. Keeping in view the nature of the reliefs sought in the present petition, no counter affidavit needs to be filed. However, a status report will be filed by the respondents addressing the issues pointed out in this petition.
7. List on 16.08.2021.

REKHA PALLI, J

JUNE 3, 2021

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